

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 24(ND)14
CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016**

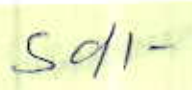
NAME OF THE COMPANY: M/s. Mr. Kanwal Nain V/s. Rithem Impex Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398


<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
---------------------	--------------------	---------------------------	------------------------------	-------------------------

ORDER

Learned counsel for the petitioner is present. None for the respondents. Learned counsel for the petitioner has placed on record the proof of the service of notice on the respondents buttressed with an affidavit from the perusal of which it can be presumed that although the respondents have accepted the service of the notice, yet they have not appeared before this Tribunal. Therefore, the respondents are set ex parte and the petition shall come up on 24.11.2016 for arguments in ex parte.


(R.Varadharajan)

Member (Judicial)


(Maharaj Krishan Hanjura)

Member (Judicial)